

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

RAJYA SABHA

STARRED QUESTION NO. *92

TO BE ANSWERED ON 10.02.2023

SEIZURE OF TOYS LACKING BIS MARK

*92. SHRI K.C. VENUGOPAL:

Will the MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government has taken serious note of large numbers of toys seized at malls, airports and other places in India for lacking quality mark of Bureau of Indian Standards (BIS) and the use of fake license by the retails stores;
- (b) if so, the details thereof;
- (c) whether Government has taken steps to mitigate this issue, which is a health hazard for children; and
- (d) if so, the details thereof, if not, the reasons therefor?

ANSWER

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI PIYUSH GOYAL)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO PARTS (a) TO (d) OF RAJYA SABHA STARRED QUESTION NO.*92 FOR 10.02.2023 REGARDING SEIZURE OF TOYS LACKING BIS MARK ASKED BY SHRI K.C. VENUGOPAL.

(a) & (b) : In order to curb the sale of non-ISI certified Toys and to ensure implementation of Toys Quality Control Order, 2020, 100 Search and Seizure operations was carried out in the 2021-22 and 2022-23. During the search and seizure operations conducted by BIS, a quantity of 9,565 and 30,229 was seized during the year 2021-22 and 2022-23 (upto 25th January, 2023) respectively.

(c) & (d) : Safety of Toys is under compulsory Bureau of Indian Standards (BIS) certification from 1st January 2021 as per the Toys (Quality Control) Order, 2020 issued by the Department for Promotion of Industry and Internal Trade (DPIIT) under Section 16 of the BIS Act, 2016. Accordingly, it has been compulsory for toys to conform to the corresponding Indian Standards for Safety of Toys and to bear Bureau of Indian Standard (BIS) Standard Mark under a licence from BIS as per Scheme-I of Schedule –II of BIS (Conformity Assessment) Regulations, 2018.

As per this Quality Control Order, read with Section 17 of the BIS Act, 2016, no person shall manufacture, import, distribute, sell, hire, lease, store or exhibit for sale any toys without the ISI mark. Under the BIS Product Certification scheme i.e. Scheme-I of Schedule –II of the BIS (Conformity Assessment) Regulations, 2018, Licence is granted to manufacturing units to use the Standard Mark on the product as per the relevant Indian Standards. Accordingly, toy manufacturing units including foreign manufacturing units exporting toys to India are required to obtain BIS licence for safety of toys.

BIS has granted 1037 licences to domestic units and 30 licences to foreign toy manufacturing units. As part its product certification, BIS also conducts factory and market surveillance under which samples of ISI marked toys are drawn from the factories and market and tested in labs according to the Indian Standard, to ensure that ISI marked toys available to consumer are safe and conforming to prescribed standards.
